

08/11/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

representations vide Annexures-3, 4, 5 and 7 dated 15.10.1998, 8.11.1998, 20.12.2000, and 11.6.2002, respectively. No heed having been paid to his grievances, the Applicant has approached this Tribunal in this O.A., under Section 19 of the A.T. Act, 1985, alleging negligence of the Respondents.

In the said premises, having heard the learned counsels of both sides, Respondents are directed to consider the grievances of the Applicant, as raised in his representations referred to above as well as raised in this O.A. and pass necessary orders thereon, within a period of 15 days, i.e., by end of March/03 under intimation to the Applicant.

With the aforesaid observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

Send copies of this order, along with copies of this O.A. to Respondents and free copies of this order be also made available to the learned counsels appearing for the parties.

Yashwant
09.01.2003
MEMBER (JUDICIAL)

5.5.03

Respondents have filed M.A.378/03, wherein they have prayed for four weeks' time to comply with the order dated 9.1.2003 passed by this Tribunal, on the ground that copy of the said order along with copy of OA was received by them only on 27.2.2003. In the said premises, the prayer for time is granted. Accordingly, the Respondents are called upon to submit compliance reported by 22.6.2003. M.A.378/03 is accordingly disposed of. Copies of this order be handed over to the counsel of both sides.

VICE-CHAIRMAN

MEMBER (JUDICIAL)